

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-2074/2004

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New Delhi this the 6th day of July, 2005.

Hon'ble Shri Shanker Raju, Member(J)

Smt. Ved Kaur,
Widow of late Sh. Devi Singh,
(Mother of deceased Ex. Const.(Driver),
Jai Narayan No. 4279/PCR)
R/o Village Barahi Tehsil Bahadurgarh,
District Jhajjar(Haryana).
(Present : None even on second call)

..... Applicant

Versus

1. Govt. of NCT of Delhi through
its Chief Secretary,
Delhi Secretariat,
New Delhi.
2. Commissioner of Police,
Delhi Police Headquarters,
MSO Building, I.P. Estate,
New Delhi.
3. Addl. Dy. Commissioner of Police,
Police Control Room,
Delhi Police Headquarters,
MSO Building, I.P. Estate,
New Delhi-2.
4. Smt. Kanta,
W/o Sh. Tanwar Singh,
D/o Deceased Ex. Const. (Driver)
Jai Narayan No. 4279/PCR,
R/o House No. 208 of Sh. Sarjeet Singh(Father-in-Law)
Village Munirka near R.K. Puram,
New Delhi-67.
(through Mrs. Sumedha Sharma, Advocate)

..... Respondents.

Order (Oral)

O.A. is dismissed in default and for non-prosecution.

S. Raju
(Shanker Raju)
Member(J)

/w/